

Mr. Speaker, Sir, through you, I would like to urge the Railway Minister and Government to fulfil the assurances given to the apprentices last year. If the assurances are not fulfilled, I would like to caution that there may be a serious incident, which would be a blot on the face of the Railway Administration.

13.31 hrs.

PAPERS LAID ON THE TABLE

Memorandum of Understanding between Steel Authority of India Ltd. and the Ministry of Steel.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (Shri Sontoshmohan Dev): I beg to lay on the Table a copy of the Memorandum of Understanding for the year 1991-92 between the Steel Authority of India Limited and the Ministry of Steel (Hindi and English versions). [Placed in Library See No. LT. 1575/92]

Memorandum of Understanding for the year 1991-92 between the North Eastern Electric Power corporation Limited, Shillong, and the Department of Power.

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (Shri Kalp Nath Rai): I beg to lay on the Table a copy of the Memorandum of Understanding for the year 1991-92 between the North Eastern Electric Power corporation Limited, Shillong, and the Department of Power, Government of India (Hindi and English versions). [Placed in Library See No. LT. 1576/92]

Annual Report and Review on the Working of Bharat Aluminium Company Ltd. New Delhi etc.

THE MINISTER OF STATE OF THE

MINISTRY OF MINES (Shri Balram Singh Yadav): I beg to lay on the Table —

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1990-91.

(ii) Annual Report and Review on the Working of Bharat Aluminium Company Limited. New Delhi for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Hindi and English versions). [Placed in Library See No. LT. 1577/92]

Aircraft (First Amendment) Rules, 1992

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M. O. H. FAROOK): I beg to lay on the Table a copy of the Aircraft (First Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G. S. R. 36 in Gazette of India dated the 25th January, 1992 under section 14A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library See No. LT. 1578/92]

Memorandum of Understanding for the year between the Videsh Sanchar Nigam Ltd. and the Department of Telecommunications and between Telecommunications Consultants India Ltd. and the Department of Telecommunications.

(1) A copy of the Memorandum of Understanding for the year 1991-92 between the videsh Sanchar

Nigam Limited and the Department of Telecommunications (Hindi and English versions). [Placed in Library See No. LT. 1579/92]

- (2) A copy of the Memorandum of Understand for the year between the Telecommunications Consultants India Ltd. and the Department of Telecommunications. (Hindi and English versions). [Placed in Library See No. LT. 1580/92]

the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th March, 1992 agreed without any amendment to the Destructive Insects and Pests (Amendment and Validation) Bill, 1992, which was passed by the Lok Sabha at its sitting held on the 10th Mach, 1992."

Summary of the Recommendations of the Committee on Small Savings

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): Sir, I beg to lay on the Tabel a copy of the Summary of the Recommendation of the Committee on Small Savings alongwith the decision of the Government thereon (Hindi and English versions). [Placed in Library See No. LT. 1583/92]

13.33 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provision of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th March, 1992 agreed without any amendment to the Public Liability Insurance (Amendment) Bill, 1992, which was passed by the Lok Sabha at its sitting held on the 11th March, 1992."
- (ii) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in

13.34 hrs.

ESTIMATES COMMITTEE

Tenth Report and Minutes

[English]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Sir, I beg to present the Tenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Revenue) - Central Board of Direct Taxes and Minutes of the sittings of the Committee relating thereto.

13.34 1/2 hrs.

PETITIONS

- (I) **Resettlement of migrants in Delhi who migrated from the erstwhile East Pakistan during 1-1-1964 to 25.3.1971**

[English]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Island): Sir, I beg to present a petli signed by Dr. J. C. Roy, President, New Migrants Welfare Association, New Delhi, regarding resettlement of migrants in Delhi who migrated from the erstwhile East Pakistan during 1 January, 1964 to 25 March, 1971.